



Government of Jammu and Kashmir
Department of Food, Civil Supplies and Consumer Affairs
Civil Secretariat, Srinagar.

Notification

Srinagar, 23rd August, 2017.

SRO345 .- In exercise of powers conferred by section 3 of the Essential Commodities Act, 1955 read with Government of India, Ministry of Commerce Order No.S.O.2515 dated: 05-10-1968, the Government hereby makes the following amendment in the Jammu and Kashmir Kerosene Oil (Licensing) Order, 2016; namely:-

“ In second last line of sub-clause (4) of clause 5, for the words “authority of renewal of license shall be with the Assistant Directors concerned ”, the words “authority of renewal of retail dealership license shall be with the Director, Department of Food, Civil Supplies and Consumer Affairs concerned” shall be substituted”.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shafiq Ahmed Raina) IAS

Commr./Secretary to the Government
Department of Food, Civil
Supplies and Consumer Affairs

Dated: 23-08 -2017

No.CAPD/K-Oil/GL/2016

Copy to the: -

1. Secretary, Government of India, Ministry of Consumer Affairs, Food and Public Distribution, Department of Food and Public Distribution, Krishi Bhawan, New Delhi-110001.
2. Vice-Chairman & Director General, J&K Institute of Management, Public Administration and Rural Development.
3. Director General of Police, J&K.
4. Principal Secretary to the Chief Minister.
5. All Principal Secretaries to the Government.
6. All Commissioners/Secretaries to the Government.
7. Divisional Commissioner, Kashmir/ Jammu.
8. Director General, Information.
9. All Heads of Departments/Managing Directors of PSUs.
10. Director, Department of Food, Civil Supplies and Consumer Affairs, Jammu/Kashmir for information and necessary action.

Shafiq
23/8/2017

Rup
23.8.17